

RETURN OF ASSETS AND LIABILITIES ON FIRST APPOINTMENT AS ON
THE 31ST DECEMBER, 2006

1. Name of the Government servant in full (in Block letters). SIDHARTH SARPAL
2. Service to which he belongs. H.P. JUDICIAL SERVICE.
3. Total length of service upto date
(i) In Non-Gazetted rank. -
(ii) In Gazetted rank. 4 months 16 days
W.E.F. 30-8-06 to 15-1-07
4. Present post held and place of posting. CIVIL JUDGE (JUNIOR DIVISION) CUM
JUDICIAL MAGISTRATE COURT NO. II
ROHRU.
5. Total annual income from all sources during the calendar year immediately preceding the 1st January, 2007
Rs. 74711-00
W.E.F. 30-8-06 TO 31-12-06
6. Declaration :

I hereby declare that the return enclosed namely Forms I to V are complete, true and correct as on 31.12.2006 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub-rule (1) of Rule 18 of the Central Services (Conduct) Rule, 1964.

Date:- 15-1-07

Sidharth
Civil Judge (Jr. Division)
Signature
Court No. 2 Rohru

FORM NO I

STATEMENT OF IMMOVABLE PROPERTY ON LIST AS ON THE 31ST DECEMBER 1996 (F.G. lands)

Sr. No.	Description of property.	Precise location (Name of Dist. Division Block or Village in which the property is situated and also its distinctive number etc).	Area of land (in case of land and buildings.	Nature of land (in case of landed property.	Extent of interest.
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1. 2. 3. 4. 5. 6.

NIL

If not in own name state in whose name held and his/her relationship if any to the servant.

Date of acquisition.

How acquired (whether by purchase lease in other instance, gift or otherwise) and name with details of person/persons from whom acquired address and connection of the Government servant if any with the persons concerned (please see note I below).

7. 8. 9.

Value of
the property (see note 2
below).

Particulars of sanction or if
prescribed authority if any.

Total annual income
from the property.

Remarks.

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@idhallo
Civil Judge (Jr. Division)
Court No. 2 Rohru

December 06

STATEMENT OF LIQUID ASSETS ON HIS APPOINTMENT AS ON THE 31ST 9-1951 FUE: NO 11

1. Cash and Bank Balance exceeding 3 months emoluments.
2. Deposits loan advanced and investments (as shares, securities debentures etc.)

Sr. No.	Description	Name and address of company bank etc.	Amount.	If not in who name and address of person in whose name held and his/her relationship with the Government servant.	Annulment derived.	Remarks.
1.	2.	3.	4.	5.	6.	7.
I	Saving Bank A/c No 21161	H.P. State Co-op. Bank Rahrn	Rs 20000/-	(Rupees Twenty thousand only)		
II	Saving Bank A/c No 1009148518-7	S.B.I. Shula	Rs 4000/-	(Rs. four thousand) only		

@ilhatk.
Civil Judge (Jr. Division)
Court No. 2 Rohru

December 06 FORM NO III

STATEMENT OF MOVABLE PROPERTY ON FIRST APPOINTMENT / AS ON THE 31ST DECEMBER 199

Sr. No. of item.	Description	Price of value of the time of acquisition and the total payment made upto the date of return, as the case may be if case article purchased on hire purchaser or instalment basis.	If not in own name, and address of the person in whose name and his/her relationship with the Government servant.	How acquired remarks with remarks approximate date of acquisition.
I.	Refrigerator old	Rs 10,000-00	-	Purchased before appointment.
II	Colour T.V. old	Rs 15000-00	-	do
III	Washing Machine old	Rs 10000-00	-	do
IV	Cycle old	Rs 6000-00	-	do
V	Mobile Phone (Nokia)	Rs 10000-00	-	do
VI	Gold Ring 8 gm	Rs 7000-00	-	do
VII	Gold Chain	Rs 17000-00	-	do

Pidharta
 Civil Judge (r. Division)
 Court No. 2 Rohru

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FORM No IV

PROVIDENT FUND AND LIFE INSURANCE POLICY OR FIRST APPOINTMENT FORM IV.

INSURANCE POLICIES

Provident funds

Sr. No.	Policy no and date of policy.	Name of Insurance company.	Sum insured/ date of maturity.	Amount annual premium.	Type of provident funds/GPF/GPF account Number.	Closing balance at last report & by the Audit/accounts officer along with date of such balance.	Contributions made subsequently.
1.	2.	3.	4.	5.	6.	7.	8.

Total

Remarks If there is dispute regarding classing balance the figures according to the Govt. servant should be mentioned in the column.

9.

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Ailhant
 Civil Judge (Jr. Division)
 Court No. 2 Rohru

FORM NO. V.

STATEMENT OF DEBTS, OTHER LIABILITIES & FIRST APPOINTMENT / AS ON THE 31ST DECEMBER 1954

Sr. No.	Amount.	Name and address of creditor.	Date of incurring liability	Detail of transaction	Remarks.
1.	2.	3.	4.	5.	6.

Chilhat
Civil Judge (Jr. Division)
Court No. 2 Rohru